

In the National Company Law Tribunal, Jaipur

Item No. 104

CP No. (IB)-240/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Santosh Steel Corporation

.....Applicant/Petitioners

VS.

Dak Rolls Pvt. Ltd.

.....Respondent

Order delivered on 29.01.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Prateek Kedawat Proxy Counsel for  
Sourabh Malpani

For Respondent(s) : None-appeared

ORDER

Heard the submissions made by the proxy counsel for the Operational Creditor. The proxy counsel has submitted that the arguing counsel will not be able to appear before the Tribunal today and sought time in the matter. In this matter the proxy counsel for the Operational Creditor has already represented before the Tribunal thrice. No more proxy counsel will representation will be permitted and if the counsel dealing with the matter does not appear on the next date of hearing, the matter will be dismissed. Proxy counsel is directed to inform the same to the arguing counsel. Having regard to the submissions made by the counsel, the matter is posted to 27.02.2020.

Sd-

(RAGHU NAYYAR)  
TECHNICAL MEMBER

Sd-

(P. S. N. PRASAD)  
JUDICIAL MEMBER